

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.257/2004.

Tuesday this the 6th day of April 2004.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

K.Vasudeva Kurup,  
retired Trained Graduate Teacher,  
Kendriya Vidyalaya, Pangode,  
Thiruvananthapuram. Applicant

(By Advocate Shri.Philip T.Varghese)

Vs.

1. The Commissioner,  
Kendriya Vidyalaya Sangathan  
18, Institutional Area,  
Shahid Jeet Sing Marg,  
New Delhi-110 016.
2. The Deputy Commissioner,(Academic),  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shahid Jeet Sing Marg,  
New Delhi-110 016.
3. Assistant Commissioner,  
Chennai Regional Office,  
Kendriya Vidyalaya Sangathan,  
I.I.T.Compus, Chennai-600 036. Respondents

(By Advocate M/s Iyer & Iyer))

The application having been heard on 6th April,2004,  
the Tribunal on the same day delivered the following:

O R D E R

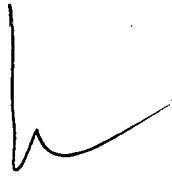
HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

The applicant was employed as Teacher in the Department of Education, Government of Kerala from 23.6.1961 to 9.8.1972. While so, he applied through proper channel and got selection as Trained Graduate Teacher(TGT for short) in Kendriya Vidyalaya Sangathan (KVS for short). He joined as TGT in Kendriya Vidyalaya, Coimbatore on 10.8.1972. He retired on superannuation on 31.5.2000. His grievance in the O.A. is that his past



service in the Kerala Government was not reckoned for the purpose of pensionary benefits. Aggrieved by the inaction on the part of the respondents the applicant has filed this O.A. seeking the following main reliefs:

1. Direct the respondents to grant full pensionary benefits to the applicant counting his past services in the Kerala Government State Service for the purpose of pension.
2. Direct the respondents to disburse forthwith the amounts due with 18% interest thereon from the date of retirement till the date of payment.
2. Shri Philip T. Varghese, learned counsel for the applicant and M/s Iyer and Iyer appeared for the respondents.
3. When the matter came up before the Bench learned counsel for the applicant submitted that the applicant has submitted a representation dated 11.2.2004 (A8) and the applicant would be satisfied if a limited direction is given to the respondents to consider and dispose of A-8 representation dated 11.2.04 in accordance with the rules, regulations and instructions on the subject.
4. Learned counsel for the respondents submitted that they have no objection in adopting such a course of action.
5. In the interest of justice, we feel that a limited direction will meet the ends of justice.
6. Accordingly, we direct the Ist respondent to consider and dispose of A-8 representation and pass appropriate orders and



communicate the same within three months from the date of receipt of a copy of this order.

7. O.A. is disposed of at the admission stage itself. In the circumstance, no order as to costs.

Dated the 6th April, 2004.

H.P.DAS  
ADMINISTRATIVE MEMBER

K.V.SACHIDANANDAN  
JUDICIAL MEMBER

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